## ACT No. VI of 1904.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 11th

March, 1904.)

An Act further to amend the Transfer of Property Act, 1882.

WHEREAS it is expedient further to amend the Transfer of Property Act, 1882; It is hereby IV of 1882. enacted as follows:—

Short title.

Amendment of section 1, paragraph 4, Act IV of 1882.

Amendment of section 59, Act IV of 1882.

Amendment
of last paragraph of
section 59
and of
section 69,
Act IV of
1882.

Substitution of new paragraph for second paragraph of section 107, Act IV of 1862.

1. This Act may be called The Transfer of Property (Amendment) Act, 1904.

2. In the fourth paragraph of section 1 of the said Act, after the words "extend this Act" the words "or any part thereof" shall be inserted.

8. In the second paragraph of section 59 of the said Act, for the words "an instrument" the words "a registered instrument" shall be substituted.

4. In the last paragraph of section 59 and in clause (c) of section 69 of the said Act, for the words "and Rangoon" and for the words "or Rangoon" the words "Rangoon, Moulmein, Bassein and Akyab" and the words "Rangoon, Moulmein, Bassein or Akyab" shall be respectively substituted.

5. For the second paragraph of section 107 of the said Act the following paragraph shall be substituted, namely:—

"All other leases of immoveable property may be made either by a registered instrument or by oral agreement accompanied by delivery of possession:

Provided that the Local Government may, with the previous sanction of the Governor General in Council, from time to time, by notification in the local official Gazette, direct that leases of immoveable

property

property, other than leases from year to year, or for any term exceeding one year, or reserving a yearly rent, or any class of such leases, may be made by unregistered instrument or by oral agreement without delivery of possession."

6. In section 117 of the said Act, after the words Amendment to be so applicable" the words "in the case of all of section 117, Act IV or any of such leases" shall be inserted.